

ITEM NO.29

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.16904/2024

(Arising out of impugned final judgment and order dated 29-05-2024 in WP(C) No.8083/2024 passed by the High Court of Delhi at New Delhi)

RITWICK DUTTA

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF INCOME TAX,

Respondent(s)

(With IA No.168323/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168326/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH S.L.P.(C) No.16926/2024 (XIV)

(With IA No.168590/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168589/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Chander Uday Singh, Sr. Adv.
Mr. Sachit Jolly, Adv.
Ms. A Reyna Shruti, Adv.
Ms. Ayushma Awasthi, Adv.
Mr. M.A. Karthik, Adv.
Mr. Maitreya Subramaniam, Adv.

Ms. Pallak Bhagat, Adv.
Mr. Aditya Rathore, Adv.
Mr. Menita Khanna, Adv.
Mr. Abhyudaya Shankar Bajpai, Adv.
Ms. Bidya Mohanty, Adv.
Ms. Vidusshi Shandilya, Adv.
Ms. Katyayani Suhrud, Adv.
Mr. Abhishek Kalaiyarasan, Adv.
Mr. Abishek Kalaiyarasan, Adv.
Mr. Abishek Jebaraj, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Zoheb Hussain, Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Kanu Agarwal, Adv.
Mr. Dhruv Sharma, Adv.
Mr. Kartikeya Asthana, Adv.
Mr. Udai Khanna, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petitions under Article 136 of the Constitution of India.
- 2 The Special Leave Petitions are accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar